

178. Central Command Military Workers Union, Dehra Dun.
179. Stock Verifiers Association, South-Eastern Railway, GRC.
180. R.D.S.O. Class II Officers Association, Lucknow.
181. Dressers Association, E&SE Railway, West Bengal.
182. Southern Railway Nurses Association, Madras.
183. South Eastern Railway Accountant Heads Association, Calcutta.
184. Bhartiya Postal Employees Union - Postman & Class IV, Madras.
185. All India Railway Commercial Instructors Association, Hoshangabad.
186. All India Railway Finger print Examiners Association, Bombay.
187. Northern Railway Vendors Union, Delhi
188. NUTEELS & Class IV P&T Electrical Sub-Divisional Staff Union, Bhubeneshwar.
189. Southern Railway Staff Council, Madras.
190. All India Retired Railwaymen Federation, Bhusaval.
191. PWI Welfare Association, Harda.
192. Bhartiya Postal Employees Union, Sagar.
193. All India Postal Accounts Association, Lucknow.
194. Administrative Staff (Class III) Rurkee/SDO/Telephones office Union, Roorkee.
195. NUTEELS Class IV P&T Electrical Sub-Divisional Union, Bhubeneshwar.

**Credit Policy for Small Industries and Farmers**

736. SHRI AMAR ROYPRADHAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have modified the credit policy to the small industries and small farmers etc ; and

(b) if so, the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) While announcing the busy season Credit Policy in October, 1983, the Reserve Bank of India, has *inter-alia* reduced the rates of interest applicable to short term agricultural loans of over Rs. 5000/- and upto Rs. 10,000/- from \*Not exceeding 14% to 12.5% with a corresponding reduction for indirect finance.

There is no change in respect of small scale industries.

**Policy regarding financial assistance to developing countries changed by IMF.**

737. PROF. MADHU DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether the IMF has decided to change its policy regarding financial assistance to poor developing countries ;

(b) if so, what are the likely repercussions of this policy on developing countries like India ; and

(c) whether Government are mobilising public opinion in developing countries to resist retrograde change in the policies of the IMF ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) At its meeting in Washington on September 25, 1983, the Interim Committee concluded that access to the Fund's resources under the enlarged access policy during 1984 should be subject to annual limits of 102 and 125 per cent quota, 3 years limit of 306 and 375 per cent of quota, and cumulative limits of 408 and 500 per cent of quota depending on the seriousness of the member's balance of payments need and the strength of the adjustment effort.

(b) As a result of the reduced access limits, the aggregate amount of access in individual cases is likely to be lower compared to the present eligibility limits.

(c) India has been constantly voicing its strong reservations, alongwith other developing countries, to the moves which have the effect of reducing the access limits and adversely affect the interests of the developing countries.

#### Compensatory City Allowance in Bhubaneswar

738. SHRI CHINTAMANI PANIGRAHI: Will the Minister of FINANCE be pleased to state :

(a) whether it is not a fact that according to the census of 1981, the population of Bhubaneswar city has 4 lakhs 19 thousand ;

(b) whether Government are aware that Bhubaneswar city is a place of pilgrimage of national importance with a large floating population daily ; and

(c) if so why Government are not sanctioning the compensatory city allowance for Bhubaneswar city ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c) According to 1981 census the population of Bhubaneswar is 2,19,211. For classification of a city for payment of Compensatory (City) Allowance, its population should be more than 4 lakhs. The population of Bhubaneswar being less than the required minimum, it does not qualify for payment of C.C.A. On the basis of the recommendation of the Third Pay Commission, certain cities which did not qualify for payment of Compensatory (City) Allowance on the basis of population criterion were considered for this concession because of their abnormal expensiveness due to their being places of pilgrimage with a large floating population or State Capital etc. Since the Government have appointed a new Pay Commission to go into the pay and allowa-

nces of Central Government employees which would inter alia consider the criteria for payment of Compensatory (City) Allowance, the case of Bhubaneswar can be considered in the light of the recommendations of the new Pay Commission.

#### Setting-up of a Central Advisory Council on Textiles

739. SHRI INDRAJIT GUPTA : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have decided to set up a Central Advisory Council on Textiles ; and

(b) if so, the details of the scope and composition of the Council ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b) Yes, Sir. It has been decided in principle to set up a Central Council on textile industry. Details regarding the scope and composition etc. of the proposed Council will be spelt out in the formal notification of Government.

#### Review of Finances of States in the Light of Overdrafts

740. SHRI M.V. CHANDRASHEKHARA MURTHY : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has urged Government for review of finances of States ; and

(b) whether it is a fact that the overdrafts re-emerged in July 1982 and the overdrafts in 18 States totalled to the order of Rs. 212.27 crores and the deficit crisis grew deeper by June 24, 1983 ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The overdrafts of State Governments on the R.B.I. reflect their daily cash position and vary from day to day. Their